

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

28

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/482/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : UPL LIMITED
NAME OF THE RESPONDENT(S) : MERCHEM LIMITED
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

M. Vijayan
P. Bansi Lema

Counsel for Petitioner
M. Vijayan
Bansi Lema

ORDER

Counsel for petitioner present. Both the counsel submitted that the parties have arrived for a settlement. Counsel for respondent submitted that the petitioner is insisting for issuance of post-dated cheques as per the schedule of payment, as accepted. For handing over the post-dated cheques, he sought two weeks' time stating that the parties are at Kerala and they have to make arrangements in this regard. Counsel for petitioner prayed time for seeking instructions from his client. At request of both sides, time extended. Put up on 26.07.2017 at 10.30 A.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)